GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:1139 ANSWERED ON:28.11.2011 NOISE STANDARDS FOR CRACKERS Gavit Shri Manikrao Hodlya;Gowda Shri D.B. Chandre;Kodikunnil Shri Suresh;Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the noise standards prescribed by the Government for fire crackers;

(b) whether the noise standards so prescribed by the Government are being implemented in letter and spirit;

(c) if so, details thereof and if not, the reasons therefor;

(d) whether the Government has any similar quality control for Chinese crackers sold in Indian markets;

(e) if not, the reasons therefor; and

(f) the steps taken or proposed to be taken to maintain the same noise standards or discourage import of Chinese crackers?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) The noise standards for fire crackers have been notified under the Environment (Protection) Rules, 1986 (Annexure-I). These standards are enforced by the Petroleum and Explosive Safety Organisation (PESO), Nagpur earlier known as Department of Explosives.

During manufacturing of crackers, samples of various sound emitting fire crackers are drawn for testing by the officials of PESO. In case, samples are found exceeding the prescribed noise levels, the concerned manufacturer is reportedly advised by PESO to destroy the respective batch. Initially, the defaulter is warned and if non-compliance is repetitive in nature, 'Stop- manufacturing' orders are issued by PESO.

(d) to (f) PESO has reportedly not permitted the import of sound emitting fire crackers having Chinese origin, so far.